

Central Administrative Tribunal
Principal Bench

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O.A.No.1981/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 3rd day of May, 1999

Smt. Rajbala
aged about 40 years
w/o Sh. Nand Lal
r/o H-22, P.S.Rajender Nagar
New Delhi.

... Applicant

(None)

Vs. {

1. Union of India
Service through its Secretary
Ministry of Home Affairs
North Block, New Delhi.
2. Commissioner of Police
Police Head Quarters, I.P.Estate
New Delhi. ... Respondents
(By Shri Raj Singh, Advocate)

O R D E R (Oral)

The applicant had earlier filed OA No.1949/97 seeking a direction to the respondents for her appointment on compassionate basis under the Delhi Police. The OA was, however, disposed of with a direction to the respondents that the case of the applicant will be reconsidered by the Committee constituted by the Delhi Police within three months from the date of receipt of a copy of the order. The Commissioner of Police vide the impugned order conveyed the rejection of the case of the applicant by the said committee. Aggrieved by this decision the applicant has filed a fresh OA.

2. The respondents have stated in the reply that they have duly considered the financial circumstances of the applicant and have come to the conclusion that the applicant's case is not deserving of any special consideration for compassionate appointment. They also

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stated that the applicant has since been remarried, though this has been denied in the rejoinder. Although the case has been coming up regularly, none had appeared on behalf of the applicant on the last three occasions. Today also none has appeared on behalf of the applicant even though the case was called twice. In these circumstances, I find no alternative but to dispose of this matter on the basis of the available pleadings on record and the arguments of the learned counsel for the respondents.

3. As rightly pointed out by the learned counsel for the respondents, it was made clear in the Tribunal's order dated 10.10.1997 in OA No.1949/97 that the decision of the Committee for consideration of the case of the applicant will not give a fresh cause of action to the applicant. In view of this direction, the present OA is not maintainable.

The OA is therefore dismissed. No costs.

R.K. Ahuja
(R.K. Ahuja)
Member(A)

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